Annexure – 3

Name of the corporate debtor: VICTOR BUILDWEL PRIVATE LIMITED Date of commencement of CIRP: 03.05.2025 (Order dated 07.04.2025 was received on 3rd May 2025) List of creditors as on: 26th May, 2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

											(Amount in ₹)			
Sl.	Name of	Name of Details of claim			Details of claim admitted						Amoun	Amount	Amount	Rema
No.	Creditor	received								of	t of any	of claim	of claim	rks, if
										continge	Mutual	not	under	any
		Date of	Amount	Amount	Nature	Amount	Amount	Whether	%	nt	dues,	admitted	verificati	
		receipt	claimed	of claim	of claim	covered by	covered by	related	voting	clai	that		on	
				admitted		security	guarantee	party?	share in	m	maybe			
						interest	-		CoC		set-off			
		15.05.2025	1,83,99,15,951	1,83,97,28,095	Secured.	1,83,97,28,095	1,83,97,28,095	No	100%			1,87,856		
	Equipment Einango				Further details									
	Finance Limited				mentioned in									
	Linned				Annexure									
					А.									
	TOTAL		1,83,99,15,951	1,83,97,28,095		1,83,97,28,095	1,83,97,28,095		100%			1,87,856		

Annexure A

SECURITY

- 1. All that piece and parcel of leasehold land admeasuring 40480 Sq. Mtrs. situated at Plot Nos. 78 & 79 Pocket Extension I, in Sector-Ecotech I, I.T. Park (previously detailed as Khasra No. 651, 653, 662, 663, 665, 707, 708, 710, 711, 712, 713, 714, 715, 716, 719, 728, 729 & 734 situated in revenue village at Dadha, Tehsil Sadar) in Greater-Noida Industrial Development Area District Gautam Budh Nagar, U.P. for development of I.T. Industries and IT enabled services in Greater Noida in the Private/Joint Venture Sector" IT INDUSTRIES AND IT ENABLED SERVICES" Greater Noida, together with all structures thereon, and the benefits of sanctioned plan and saleable area and all present and future receivables and anything attached to the earth or permanently fastened to anything attached to the earth thereon, both present and future and all rights to use common areas and facilities and incidental attached thereto, together with all trees, fences, hedges, ditches, ways, sewers, drains, waters, watercourses, liberties, privileges, easements and appurtenances thereto whether presently in existence or in the future belonging to or in any way appurtenant thereto or usually held, occupied or enjoyed AND ALL the estate, absolute right, title, interest, property, claim and demand whatsoever.
- 2. Pledge of 100% issued, subscribed and fully paid-up voting equity shares of the borrower in demat/ physical form in terms of the Pledge Agreement by way of extension of pledge already created in favour of the Lender for the Existing Loan.